

## RAJASTHAN HIGH COURT

No. PA/RG/Misc./2021

Date 29.04.2021

### NOTICE

Pursuant to the directions of Hon'ble Supreme Court dated 27.04.2021 in Miscellaneous Application No.665/2021 in SMW (C) No.3/2020 In RE COGNIZANCE FOR EXTENSION OF LIMITATION, the period of limitation for all judicial or quasi judicial proceedings has been extended till further orders. The operative portion of the order reads as under:-

*"We also take judicial notice of the fact that the steep rise in COVID-19 Virus cases is not limited to Delhi alone but it has engulfed the entire nation. The extraordinary situation caused by the sudden and second outburst of COVID-19 Virus, thus, requires extraordinary measures to minimize the hardship of litigant-public in all the States. We, therefore, restore the order dated 23<sup>rd</sup> March, 2020 and in continuation of the order dated 8<sup>th</sup> March, 2021 direct that the period(s) of limitation, as prescribed under any general or special laws in respect of all judicial or quasi-judicial proceedings, whether condonable or not, shall stand extended till further orders.*

*It is further clarified that the period from 14<sup>th</sup> March, 2021 till further orders shall also stand excluded in computing the periods prescribed under Sections 23(4) and 29A of the Arbitration and Conciliation Act, 1996, Section 12A of the Commercial Courts Act, 2015 and provisos (b) and (c) of Section 138 of the Negotiable Instruments Act, 1881 and any other laws, which prescribe period(s) of limitation for instituting proceedings, outer limits (within which the court or tribunal can condone delay) and termination of proceedings.*

*We have passed this order in exercise of our powers under Article 142 read with Article 141 of the Constitution of India. Hence it shall be binding order within the meaning of Article 141 on all Courts/Tribunals and Authorities."*

This is for informaton of all concerned.

By Order

  
REGISTRAR GENERAL

OFFICE OF THE DISTRICT & SESSIONS JUDGE, HANUMANGARH

No. :- 1934/2021\

Dated :- 30-04-2021

Copy forwarded to the followings for information and necessary compliance :-

- 1- Judge, Family Court, Hanumangarh
- 2- Spl. Judge, NDPS Cases Hanumangarh
- 3- Spl. Judge, POCSO Court, Hanumangarh
- 4- Spl. Judge SC/ST (P.O.A.) Cases, Hanumangarh
- 5- Additional District & Sessions Judge, No.1 Hanumangarh/No.2 Hanumangarh/Sangria/  
No.1 Nohar/ No.2 Nohar/ Bhadra
- 6- Principal Magistrate, J.J.B., Hanumangarh Secretary,
- 7- Sr. Civil Judge & Chief Judicial Magistrate, Hanumangarh
- 8- Sr. Civil Judge & Addl. Chief Judicial Magistrate, Hanumangarh/ Sangria/ Nohar/ Bhadra
- 9- Civil Judge & Judicial Magistrate, Hanumangarh/ Tibbi/ Pilibanga/ Rawatsar/ Nohar/  
Bhadra
- 10- Addl. Civil Judge & Judicial Magistrate, Hanumangarh
- 11- Nyayadhikari, Gram Nyayalya, Hanumangarh.
- 12- Reader-I, District Court, Hanumangarh

  
District & Sessions Judge  
Hanumangarh